

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 606 of 2000

Tuesday, this the 6th day of June, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. Sathy P.S,
D/o late Sri P. Sreedharan Nair,
residing at Pullanikulangarapeedikaparambil,
Vadakumury PO, Pattambi,
Palakkad. ..Applicant

By Advocate Mr. Raju K. Mathews

Versus

1. Union of India represented by its
General Manager,
Southern Railway,
Park Town PO, Chennai.

2. The Divisional Railway Manager,
Palghat. ..Respondents

By Advocate Mr. KV Sachidanandan

The application having been heard on 6th June, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

Since the Miscellaneous Application for condonation of
delay is dismissed, this application is to be dismissed as
time barred.

2. That apart, the applicant says that she is the only
daughter of late P. Sreedharan Nair, who was working as ESM
Grade-I MTDM under the respondents and the said Sreedharan
Nair died on 18-12-1991.

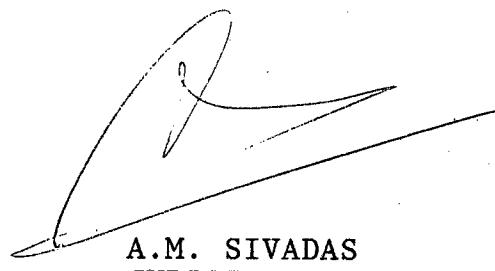
3. In the light of the dictum laid down in Haryana State
Electricity Board & Another Vs. Hakim Singh [JT 1997 (8) SC
332], Umesh Kumar Nagpal Vs. State of Haryana & Others [JT

1994 (3) SC 525] and Jagdish Prasad Vs. State of Bihar & Another [JT 1995 (9) SC 131], this Original Application is only to be dismissed.

4. Accordingly, I do not find any ground, much less any good ground, to allow the application.

5. The Original Application is dismissed. No costs.

Tuesday, this the 6th day of June, 2000



A.M. SIVADAS
JUDICIAL MEMBER

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